

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]
Advertisement to be published in Newspaper for change of registered office of the Company from one state to another

Before the Central Government
Northern Region Bench, Delhi

In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of AAYUSH WELLNESS LIMITED (Formerly known as Aayush Food and Herbs Limited) having its Registered Office at 55, 2nd Floor, Lane 2, Westend Marg, Saidulajab, Near Saket Metro Station, New Delhi, Delhi 110030. Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Companies of the company in term of special resolution passed through postal ballot concluded on Friday, May 03, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Maharashtra". Any person whose interest is likely to be affected by the proposed change may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or may send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at the Address B-2 WING, 2nd FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI – 110003, within fourteen days of date of publication of this notice with a copy to the applicant company at its registered office at the address 55, 2nd Floor, Lane 2, Westend Marg, Saidulajab, Near Saket Metro Station, New Delhi, Delhi 110030

For and on behalf of
Aayush Wellness Limited
(Formerly known as Aayush Food and Herbs Limited)

Sd/-

Naveenakumar Kunjaru

Managing Director

DIN: 07087891

Date: October 01, 2024

Place: New Delhi

FORM A

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)FOR THE ATTENTION OF THE STAKEHOLDERS OF
KFCH RESTAURANTS PRIVATE LIMITED

1. Name of Corporate Person	KFCH Restaurants Private Limited
2. Date of Incorporation of Corporate Person	June 22, 2009
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate identity number / limited liability identity number of Corporate Person	U55101MH2009PTC193461
5. Address of the registered Office and Principal office (if any) of Corporate Person	702/ A Wing, Prism Tower, Mindspace, Link Road, Goregaon (West), Mumbai-400062, Maharashtra, India
6. Liquidation commencement date of Corporate Person	September 30, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name : Kumudini Dinesh Bhalarao Address: Ecstasy, 803/804, 8th floor, City of Joy, J.S.D Road, Mulund (W) Mumbai 400080 Email : kumudini@paranjape.com Telephone: +91 9819087717 Regn. No.: IBB/PA-002/IP-N00099/2017-18/10242 AFA Valid Upto: 29/01/2025
8. Last date for submission of claims	October 30, 2024

Notice is hereby given that the KFCH Restaurants Private Limited has commenced voluntary liquidation on September 30, 2024.

The stakeholders of KFCH Restaurants Private Limited are hereby called upon to submit a proof of their claims, on or before October 30, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.10.2024 **Kumudini Dinesh Bhalarao**
Place: Mumbai **Liquidator, KFCH Restaurants Private Limited**
Regn. No: IBB/PA-002/IP-N00099/2017-18/10242 **AFA Valid Upto:** 29/01/2025



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक योजनायुक्त एक बैंक



Worli Branch (50), Mumbai Zone, "Shiv Smriti", 49-A, DrA B Road, Worli, Mumbai - 400 018.
Tel. No. 24940046 Fax: 24930896, E-mail : bom50@mahabank.co.in
Head Office: Lokmangal, 1501, Shivajinagar, Pune - 411005.
AK3/MSZ/SARFAESI/13(4)/2024-25

POSSESSION NOTICE (For Immoveable Property) [Rule 8 (i)]

Whereas, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 12.04.2024 under Section 13(2) calling upon Mr. Umesh Kumar Rajesh Jadhav, Mrs. Dipti Umesh Kumar jadhav (Borrower) to repay the amount mentioned in the notice being Rs. 62,71,328/- (Rupees Sixty Two Lakhs Seventy One Thousand Three Hundred Twenty Eight Only) plus unapplied interest w.e.f. 11.04.2024 together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice. The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Guarantors mentioned hereinabove in particular and to the public in general that the Authorised Officer of Bank of Maharashtra has taken Symbolic Possession of the property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 27th day of the September 2024. The Borrower in particular, Guarantor and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of the Bank of Maharashtra for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that premises at Flat / House No. 606, Wing – B, Floor – 6, Versatile Valley, Plot No. / S. No. / CTS No. / Gat No. / Milkat No. 11/9, 13, 14, 15, 16/1A, Sit Phata Village – Nilje, City – Kalyan, District – Thane, State – Maharashtra, 421204 Admeasuring 625.28 Sq. Ft. built up area.

Date: 27.09.2024

Place : Mumbai

Authorized Officer & Chief Manager

Bank of Maharashtra



U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD

9-A, RANA PRATAP MARG, LUCKNOW-226001

Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994

Email: upsgarfed@yahoo.co.in | Website: www.upsugarfed.org

Short Term e-Tender Notice

Online e-bids are invited for the sale of different kind of Alcohol (SDS,RS,ENA) from Cooperative Distilleries of U.P. to reputed Distilleries of India, bonafide registered users to whom license have been issued by the Excise Department and approved traders holding valid license of Excise department of the concerned State. E-bid can be uploaded upto 6.55 P.M. on 09.10.2024. Technical bid will be opened at 11.30 AM and Financial bid at 3.30 PM on 10.10.2024. E-bid minimum EMD is Rs 10000/- EMD is variable if quoted quantity is above 01.00 lac BL. The rate at which EMD shall increase will be Rs 1.80 per BL Total quantity for sale of Alcohol is approximately 70-00 lac BL and Tender cost Rs. 2000/- + 18% GST (Non refundable). The details for submission of e-bids will be available on the e-tender PORTAL <http://etender.up.nic.in> and also on Federation website www.upsugarfed.org since 30.09.2024 at 6.55 PM. The Managing Director Federation reserves the right to cancel any or all the e-bids without assigning any reason. The decision of the Managing Director shall be final and binding.

UPSGARFED/GM(AT)/.....125.../3C

Date: 30.09.2024

MANAGING DIRECTOR

REVISED FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

M/S VILBERRY HEALTHCARE PRIVATE LIMITED

OPERATING IN HEALTHCARE BUSINESS IN MUMBAI MAHARASHTRA
(Under Regulation 36A [of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016])

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN / LLP No.	M/S Vilberry Healthcare Private Limited CIN: U85100MH2008PTC184527 PAN: AADCB5084B
2. Address of the registered office	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063.
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	The CD operates as a marketing company and has immovable assets at Dombivli, Maharashtra.
5. Installed capacity of main products / services	Not applicable
6. Quantity and value of main products / services sold in last financial year	As per last available Audited Financial Statement of FY 2022-23 there was revenue of Rs. 1,41,31,573/-
7. Number of employees / workmen	As confirmed by the Management, there are no employees as on the insolvency commencement date.
8. Further details including last available financial statements (with schedules) of two years. Lists of creditors are available at URL	Information can be sought through communication to the following email E-mail: eo.vhpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Information can be sought through communication to the following email E-mail: eo.vhpl@gmail.com
10. Last date for receipt of expression of interest	28.10.2024
11. Date of issue of provisional list of prospective resolution applicants	02.11.2024
12. Last date for submission of objections to provisional list	12.11.2024
13. Date of issue of final list of prospective resolution applicants	16.11.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	16.12.2024
15. Last date for submission of resolution plans	16.12.2024
16. Process email id to submit EOI	eo.vhpl@gmail.com

Notes:-

1. Prospective Resolution Applicants who had participated in the invitation of EOI published on 15-09-2024, their EOI documents are still valid and same will be treated as EOI documents under this EOI process...

Sd/-

Gaurang Chhotal Shah

Resolution Professional

For Vilberry Healthcare Private Limited

IBBI Reg. No.: IBB/PA-002/IP-N00097/2018-2020/13002

AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025

Registered Address: Flat 204 A Wing Raj Vaibhav 1, CHS Dahanukar Wadi

Mahavi Nagar Kandivali West Mumbai Suburban, Maharashtra-400067

Date: 02.10.2024

Place: Mumbai

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA, (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT



AJAX ENGINEERING LIMITED

Our Company was incorporated as 'Ajax Fiori Engineering (India) Private Limited' on July 3, 1992, at Bengaluru, Karnataka, India as a private limited company under the Companies Act, 1956 pursuant to certificate of incorporation issued by the Registrar of Companies, Karnataka at Bengaluru ("RoC"). Separately, an entity named 'Ajax Engineering Private Limited' ("Pre-merger AEPL") was incorporated as private limited company under the Companies Act, 1956 pursuant to certificate of incorporation dated December 30, 1983 issued by the RoC. Pre-merger AEPL and Ajax Construtech Private Limited were later merged into our Company pursuant to the scheme of arrangement approved by the National Company Law Tribunal, Bengaluru, vide its order dated March 6, 2019 with the appointed date of April 1, 2018 ("Scheme of Arrangement"). Pursuant to the Scheme of Arrangement, the name of our Company was changed from 'Ajax Fiori Engineering (India) Private Limited' to 'Ajax Engineering Private Limited' and a fresh certificate of incorporation was issued on March 15, 2019 by the RoC. Subsequently, our Company was converted to a public limited company and the name of our Company changed to 'Ajax Engineering Limited' pursuant to a Shareholders' resolution dated August 9, 2024 and a fresh certificate of incorporation dated September 23, 2024 was issued by the Registrar of Companies, Central Processing Centre. For further details on the changes in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 160 of the Draft Red Herring Prospectus dated September 30, 2024 ("DRHP").

Registered and Corporate Office: 253/1, 11th Main Road, 3rd Phase, Peenya Industrial Area, Bengaluru - 560 058, Karnataka, India. Tel: +91 82 9633 6111; Website: www.ajax-engg.com;Contact Person: Shruti Vishwanath Shetty, Company Secretary and Compliance Officer; E-mail: complianceofficer@ajax-engg.com; Corporate Identity Number: U28245KA1992PLC013306

THE PROMOTERS OF OUR COMPANY ARE KRISHNASWAMY VIJAY, JACOB JITEN JOHN, KALYANI VIJAY, MADHURI VIJAY, PRASHANTH VIJAY, RACHEL REKHA HANSEN, SAVITHA CHRISTEENA ALEXANDER, SEAN ALEXANDER, GREEN HAVEN TRUST, OHANA TRUST, JACOB HANSEN FAMILY TRUST AND THE JOHNS LOAVES TRUST

INITIAL PUBLIC OFFER OF UP TO 22,881,718 EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF AJAX ENGINEERING LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION (TH E "OFFER"), THROUGH AN OFFER FOR SALE BY THE SELLING SHAREHOLDERS (DEFINED BELOW), CONSISTING OF UP TO 2,860,170 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KRISHNASWAMY VIJAY, UP TO 2,860,170 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KALYANI VIJAY, UP TO 2,288,136 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY JACOB JITEN JOHN, UP TO 6,006,357 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY JACOB HANSEN FAMILY TRUST (COLLECTIVELY REFERRED TO AS "PROMOTER SELLING SHAREHOLDERS"), UP TO 7,436,800 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KEDAARA CAPITAL FUND I LLP ("KEDAARA CAPITAL", THE "INVESTOR SELLING SHAREHOLDER") AND UP TO 1,430,085 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY SUSIE JOHN ("PROMOTER GROUP SELLING SHAREHOLDER") (THE PROMOTER SELLING SHAREHOLDERS, ALONG WITH THE INVESTOR SELLING SHAREHOLDER AND PROMOTER GROUP SELLING SHAREHOLDER, COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS") ("OFFER FOR SALE", AND TOGETHER, THE "OFFER"). THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹1 EACH (CONSTITUTING UP TO [•]%) OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) AGGREGATING UP TO ₹[•] MILLION FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, OFFER A DISCOUNT OF UP TO ₹[•] OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

THE OFFER AND THE NET OFFER WILL CONSTITUTE [•] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF EQUITY SHARES IS ₹1 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER AND [•] EDITIONS OF [•], A KANNADA DAILY NEWSPAPER (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED) EACH HAVING WIDE CIRCULATION AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, bank strike or similar unforeseen circumstances, our Company in consultation with the BRLMs, may for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Banks ("SCSBs"), the Designated Intermediaries and the Sponsor Banks, as applicable.

This Offer is being made in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process and is in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs"), and such portion, the "QIB Portion" provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which at least one-third shall be available for allocation to domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares each shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors) including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares each available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹0.20 million and up to ₹1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹1.00 million provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) (as defined hereinafter) in which the Bid amount will be blocked by the SCSBs or the Sponsor Banks, as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Offer through the ASBA process. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. For details, see "Offer Procedure" beginning on page 309 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an Initial Public Offer of its Equity Shares pursuant to the Offer and has filed the DRHP with the SEBI and the Stock Exchanges on September 30, 2024. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.ajax-engg.com; and on the websites of the BRLMs, i.e. ICICI Securities Limited, Citigroup Global Markets India Private Limited, JM Financial Limited, Nuvama Wealth Management Limited and SBI Capital Markets Limited at www.icicisecurities.com, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.html, www.jmfi.com, www.nuvama.com and www.sbicap.com, respectively. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 25 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled "Capital Structure" beginning on page 72 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" beginning on page 160 of the DRHP.

CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 30, 2024: NOTICE TO INVESTORS ("THE CORRIGENDUM")

This is with reference to the DRHP filed with SEBI and the Stock Exchanges. Potential bidders may kindly note the following: The Corporate Identity Number ("CIN") of the Company disclosed on the outside cover page, main cover page, and the section titled "General Information" on page 65 of the DRHP has been inadvertently mentioned as U28920KA1992PLC013306 instead of U28245KA1992PLC013306. The CIN of the Company should be read as U28245KA1992PLC013306 in the DRHP.

The information in this Corrigendum supplements the information in the DRHP and the above changes are to be read in conjunction with the DRHP and accordingly relevant references in the DRHP stand updated pursuant to the disclosures in this Corrigendum. The Red Herring Prospectus and the Prospectus will be suitably updated to reflect the correct CIN of the Company.

All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS				REGISTRAR TO THE OFFER	
ICICI Securities Limited ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6807 7100 E-mail: ajax.ipo@icicisecurities.com Investor Grievance ID: customercare@icicisecurities.com www.icicisecurities.com Contact Person: Nikita Chirania / Abhijit Diwan SEBI Registration No.: INM000011179	Citigroup Global Markets India Private Limited 1202, 12 th Floor, First International Financial Centre, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 098, Maharashtra, India Tel.: +91 22 6175 9999 E-mail: ajax.ipo@citigroup.com Investor Grievance ID: investors.cgmb@citigroup.com www.online.citibank.co.in/rhtm/citigroupglobalscreen1.html Contact Person: Karan Singh Hundal SEBI Registration No.: INM000010718	JM Financial Limited 7 th Floor, Chery, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India Tel.: +91 22 6630 3030 E-mail: ajax.ipo@jmfi.com Investor Grievance ID: grievance.id@jmfi.com www.jmfi.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	Nuvama Wealth Management Limited 801-804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400 051, Maharashtra, India Tel.: +91 22 4009 4400 E-mail: ajax.ipo@nuvama.com Investor Grievance ID: customerservice.mb@nuvama.com www.nuvama.com Contact Person: Pari Vaya SEBI Registration No.: INM000013004	SBI Capital Markets Limited Unit No. 1501, 15 th Floor, A & B Wing Parinee Crescendo, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India Tel.: +91 22 4006 9807 E-mail: ajax.ipo@sbicaps.com Investor Grievance ID: investor.relationships@sbicaps.com www.sbicaps.com Contact Person: Karan Savardekar SEBI Registration No.: INM000003531	Link Intime India Private Limited C-101, 1 st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India Tel.: +91 81 0811 4949 E-mail: ajaxengineering.ipo@linkintime.co.in Investor Grievance ID: ajaxengineering.ipo@linkintime.co.in www.linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Bengaluru, Karnataka

Date: October 1, 2024

AJAX ENGINEERING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and filed the DRHP with SEBI and the Stock Exchanges on September 30, 2024. The DRHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.ajax-engg.com; and on the websites of the BRLMs, i.e. ICICI Securities Limited, Citigroup Global Markets India Private Limited, JM Financial Limited, Nuvama Wealth Management Limited and SBI Capital Markets Limited at www.icicisecurities.com, www.online.citibank.co.in/rhtm/citigroupglobalscreen1.html, www.jmfi.com, www.nuvama.com and www.sbicap.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" beginning on page 25 of the DRHP and the RHP, when filed by the Company in the future. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on the RHP, for making any investment decision.

This announcement does

बुधवार, दि. २ ऑक्टोबर २०२४

उत्तरप्रदेश : मंदिरांमधून साईबाबांच्या मूर्ती हटवल्या

वाराणसी, दि.१ : उत्तरप्रदेशच्या वाराणसी येथे सनातन रक्षक दल संघटनेने तब्बल १० मंदिरांमधून साईबाबांच्या मूर्ती हटवल्या आहेत. या मूर्ती सन्मानपूर्वक हटवल्याची माहिती संघटनेच्या पदाधिकाऱ्यांनी दिली. यासंदर्भातील माहितीनुसार काशीच्या बडा गणेश मंदिर, पुरुषोत्तम मंदिर इत्यादी १० प्रमुख मंदिरांमधून साईबाबांच्या मूर्ती हटवण्यात आल्या आहेत. सनातन रक्षक दलाने याबाबत सांगितले की, आतापर्यंत आम्ही अज्ञानामधून साईबाबांची पूजा करत होतो. आता आम्ही मूर्ती हटवत आहोत. पूर्ण सन्मानासह मंदिर व्यवस्थापनाच्या मान्यतेनंतर साईबाबांच्या मूर्ती हटवण्यात येत आहेत. वाराणसीमध्ये मंदिरांमधून साईबाबांच्या मूर्ती हटवण्याची सुरुवात बडा गणेश मंदिर येथून करण्यात आली. सनातन रक्षक दलाच्या सदस्यांनी या मंदिरातील साईबाबांची मूर्ती कापडामध्ये गुंडाळून तिथून बाजूला केली. त्यानंतर इतर मंदिरातील मूर्ती हटवण्याची तयारी सुरू झाली आहे.

साईबाबांच्या मूर्ती हटवण्यामागेच कारण सांगताना सनातन रक्षक दलाने सांगितले की, आम्ही साई बाबांचे विरोधक नाही आहोत. मात्र शास्त्रानुसार कुठल्याही मंदिरामध्ये मृत माणसाची मूर्ती स्थापन करून तिची पूजा करणे वर्ज्य आहे. हिंदू धर्मानुसार मंदिरांमध्ये केवळ सूर्य, विष्णू, शिव, अर्धे आणि गणपती यांच्या स्वरूपात मूर्ती स्थापन केल्या जाऊ शकतात. यापूर्वी देखील शंकराचार्य स्वरूपानंद सरस्वती यांनी साई पूजेला विरोध केला होता. तर बागेश्वर धाम येथील धीरेंद्र शास्त्री यांनीही साई बाबांच्या पूजेला विरोध केला होता. ते म्हणाले होते की, मी साईबाबांचा विरोधक नाही. साईबाबांनी माहता म्हणून पूजा होऊ शकते. मात्र प्रामुत्ता म्हणून त्यांची पूजा होऊ शकत नाही.

पेजरस्फोट हा इस्त्रायलचा मास्टरस्ट्रोक- सैन्य प्रमुख

नवी दिल्ली, दि.१ : इस्त्रायलने गेल्या महिन्यात लेबनानमधील हिजबुल्लाह संघटनेच्या दहशतवाद्यांना पेजरच्या माध्यमातून स्फोट घडवून ठार केले होते. अशा प्रकारचे स्फोट घडवणे हा इस्त्रायलचा मास्टरस्ट्रोक होता असे मत सैन्य प्रमुख जनरल उपेंद्र क्षिवेदी यांनी व्यक्त केले. ते चाणक्य सुरक्षा चर्चासत्रामध्ये बोलत होते.
नुकतेच लेबनॉनमध्ये पेजर आणि वॉकी-टॉकीच्या स्फोटांमध्ये हिजबुल्लाह ४० दहशतवादी ठार झाले होते. तर ३ हजारानह अधिक जखमी झाले होते. याबाबत जनरल क्षिवेदी म्हणाले की, तुम्ही लढायला सुरुवात कराल त्या दिवशी युद्ध सुरू होत नाही. तर जेव्हा तुम्ही नियोजन सुरू करता तेव्हा खर्चा अर्थाने युद्ध सुरू झालेले असते. इस्त्रायलने आता आपले लष्करी लक्ष गाझा पट्टीवरून लेबनॉनच्या उररेकडील सीमेवर हलवले आहे. तिथे त्यांनी हिजबुल्लाहा लक्ष्य केले आहे. इस्त्रायलने काहीतरी वेगळे केले आहे. इस्त्रायलने ठरवले होते की, हमस हे त्यांचे प्राथमिक लक्ष्य आहे. इस्त्रायलने प्रथम हमसचा खात्मा केला. यानंतर दुसऱ्या बाजूला हिजबुल्लाह या दहशतवादी संघटनेवर लक्ष केंद्रित केले. पेजर्ससाठी तयार केलेली शेल कंपनी एक मास्टरस्ट्रोक होता असेही क्षिवेदी यांनी सांगितले.

इस्त्रायली गुप्तचर संस्था मोसादने डिह्लायसेसच्या बॅटरीवर पीईटीएन ही अत्यंत स्फोटक वस्तू ठेवली होती. परिणामी बॅटरीचे तापमान वाढल्याने त्यांचा स्फोट झाला. अमेरिकेच्या अधिकाऱ्यांच्या माहितीनुसार, पेजरचा मॉडेल क्रमांक एपी-९२४ असा होता. प्रत्येक पेजरमध्ये बॅटरीजवळ एक ते दोन स्फोटक जोडली होती. लेबनॉनमध्ये घडनेच्या दिवशी दुपारी ३.३० वाजता या पेजर्सवर एक मेसिज आला. त्यानंतर पेजरमध्ये बसवलेली स्फोटक सक्रिय झाली होती. लेबनॉनमध्ये हिजबुल्लाह सदस्यांच्या पेजर आणि वॉकी-टॉकीच्या ठोकांनी तेथे.

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, १) श्री. विजय रावजीभाई दोडिया व २) श्री. महेश रावजीभाई दोडिया हे जाग अर्थात फ्लॅट क्र.३२ए, विंग डी, विन्टरघीन कोहोसोलि ची विन्टरघीन म्हणून जात इमारत, तसेच एक कार पार्किंग जागा, राववली पार्क कॉन्प्लेक्स, पश्चिम दुरगाती महामार्ग, बोरिवली (पुर्व), मुंबई-४०००६६, जमीन सीटीएस क्र.१६३-२, १६५, गाव मागाठाणे, तालुका बोरिवली, नोंदणी जिल्हा व उप-जिल्हा मुंबई शहर व मुंबई उपनगर येथील जागेचे मालक आहेत.

१) श्री. जितने महेश दोडिया व २) श्री. महेश रावजीभाई दोडिया हे फ्लॅट क्र.३२बी, विंग डी, विन्टरघीन कोहोसोलि ची विन्टरघीन म्हणून जात इमारत, तसेच एक कार पार्किंग जागा, राववली पार्क कॉन्प्लेक्स, पश्चिम दुरगाती महामार्ग, बोरिवली (पुर्व), मुंबई-४०००६६, जमीन सीटीएस क्र.१६३-२, १६५, गाव मागाठाणे, तालुका बोरिवली, नोंदणी जिल्हा व उप-जिल्हा मुंबई शहर व मुंबई उपनगर येथील जागेचे मालक आहेत.

आमचे अशील हे उपरोक्त मामलेमधील सर्व अधिकार, हक्क व हित १) श्री. विजय रावजीभाई दोडिया व २) श्री. महेश रावजीभाई दोडिया यांच्याकडून फ्लॅट क्र.३२ए या जागेबाबत आणि १) श्री. जितने महेश दोडिया व २) श्री. महेश रावजीभाई दोडिया यांच्याकडून फ्लॅट क्र.३२बी या जागेबाबत प्राप्त करण्याकरीता व्यवहार करित आहोत.

जर कोणा व्यक्तीस सदर मामलेमधील कोही, बक्षीस, अवलंबादल, ताराम, अधिकार, भाडेवस्तू, मालकीहक्क, वारसा किंवा अन्य इतर प्रकारे कोणतीही दावा, अधिकार, हक्क व हित असल्यास त्यांनी सदर त्यांचे दावाबाबत दस्तावेज व इतर पुराव्यांच्या प्रतीसह खाली नमुद केल्या पत्त्यावर सदर सूचना प्रकाशन तारखेपासून ७ दिवसांत खालील स्वाक्षरीकर्यांकडे कळवावे. बिलित कावापतीव ओक्षेप प्राप्त न झाल्यास असे समजले जाईल की, कोणीही दावदान नाहीत आणि उपरोक्त मामलेमतेच्या खेदीकरिता आवश्यक कायदेशिर प्रक्रिया आमच्या अशिलाकडून पुर्ण केल्या जातील.

दिनांक: ०२.१०.२०२४
सही/- वकील स्मिता घाडी
पता: दुकान क्र.७६, ईएमपी७५, फेज ४, एक्झरॉडन मिलेनियम वीरॉडिंज, ठाकूर गाव, कांविवली (पुर्व), मुंबई-४००१०१.

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

मुंबई दि.१ : मुंबई- पुणे मार्गावर धावणाऱ्या एसटीच्या ई-शिवनेरी बसमध्ये प्रवाशांना मदत करण्यासाठी हवाई सेवेच्या धर्तीवर आदरातिथ्य व्यवस्थापनाची सेवा देणारी शिवनेरी सुंदरी नेमण्यात येणार असून, प्रवाशांच्या तिकिटावर कोणताही अधिभार न लावता प्रवाशांना चांगल्या सेवा सुविधा देऊन गुणात्मक सेवेचा दर्जा उंचावेल अशी अभिनव योजना भविष्यात सुरू करण्यात येणार आहे.

एसटी महामंडळाचे अध्यक्ष भरत गोगावले यांच्या अध्यक्षतेखाली संचालक मंडळाची बैठक पार पडली. या बैठकीमध्ये मुंबई-पुणे मार्गावर धावणाऱ्या ई-शिवनेरी बसमध्ये प्रवाशांना मदत

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

रोज वाचा दै. मुंबई लक्षदीप

PUBLIC NOTICE
THE PUBLIC IN GENERAL is hereby informed by my client Mr. Asvin Kumar Vishwanath Poojary is the owner of Flat No.1384 Second Floor Bldg. No.18 Goral Road Ratnasindhu C.H.S.L. Old M.H.B Colony Goral Road Borivali West, having area approximately 226 sq.ft. carpet and holding Share Certificate No. 23.distinctive nos. from 111 to 115 issued by the society. That the said flat was allotted to Shri. Bharat Vitthal Borkar by MHADA through Allotment Letter, which was sold by Shri. Bharat Vitthal Borkar to Mrs. Vranda Shekhar Shetty vide Sale agreement dtd. 3-02-1995, subsequently Mrs. Vranda Shekhar Shetty sold the said flat to Mrs. Indraben Ghanshyam Soni alias Dhanak vide sale agreement dtd. 26-12-1995 and thereafter it was sold to my client Asvin Kumar Vishwanath, that all these chain of agreements along with original Allotment letter of Mhada has been lost/misplaced while on 15-04-2024, the police complaint has been registered online vide Lost Report No.67341-2024, dt. 21-06-2024 at MHB colony Police station. Any persons or company having any rights, title, claim or interest in the said Room, by way of sale, inheritance, possession, succession, mortgage, lien, lease, gift, legal heir claim or otherwise howsoever in respect of the same, shall intimate the objection in writing to the undersigned with supporting documents therefor within 15 (Fifteen) days from the date of publication of this notice. If any claims received thereafter from anyone shall not be considered and shall be deemed to have been waived and/or abandoned. Thereafter my client shall be free to get transfer the share of deceased in the said Room in her name and will be free to sale, transfer, Gift the said Room to any other purchasers or person/ party.

Sd/-
Adv. Sameer Kharatete
G-3, Anundya CSH Ltd.,
Market Lane, Nr. Borivali Court,Borivali West,
Mumbai - 92 Mobile: 7039475580
Place: Mumbai. Date: 02-10-2024

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्री. मोहम्मद तकी फेझी हे कुमारी डिग्रान फेझी यांच्यासह फ्लॅट क्र.बी/११, गंग विहार रिसिडेंसी को-ऑप.होसोलि., १४२, एम.सी. रोड, अंधेरी (प.), मुंबई-४०००५८ या जागेचे संयुक्त मालक आहेत, याचे २९.०८.२०२४ रोजी निधन झाले आणि त्याची मुलगी कुमारी डिग्रान फेझी यांनी मलाच्या असेसमेंट दावा वरून आले आणि सोसायटीमध्ये सदस्यावकरीता अर्ज केला आहे.

आम्ही याद्वारे, सोसायटीच्या भांडवल/मिळकतीमधील, मत सभाद्वारास सह सदस्य व हितसंबंधीचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप येणारे याचाकडून काही दावे किंवा आरोप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून २५ (पंधरा) दिवसांत सोसायटीच्या भांडवल/मिळकतीमधील मत सभाद्वारास आणि अन्य पात्रांच्या प्रतिनिध मागितल्या येत आहेत. वर दिलेल्या मुदतीत जर कुही दाव/आक्षेप प्राप्त झाला नाही, तर मसल सभाद्वाराच्या सोसायटीच्या भांडवल/मिळकतीमधील असेसमें व हितसंबंधीची सोसायटी उक्तीनेतीतल तसुलीमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल.

आज दिनांकीत २ ऑक्टोबर, २०२४, मुंबई

लिंगल रेडिंज वकील उच्च न्यायालय कार्यालय क्र.२, तळमजला, शांती निवास कोहोसोलो , इमारत क्र.१, पटेल इस्टेट, सी.पी. रोड, कांविवली (पुर्व), मुंबई-४००१०१.
सू.२८५८००३१

PUNIT SUNIL GARODIA
(Advocate, High Court, Mumbai)
Place: Bhayander Date :02.10.2024

NOTICE

Mr. Taher Tayeabali Thanawala, a member of Savoy Co-operative Housing Society Ltd. having address at Raheja Gardens, Thane and holding **Flat No. B-704** in the building of the Society, died on 18th December 2018 without making any nomination.

The Society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within a period of 7 days from the date of publication of this notice, with copies of such documents and other proofs in support of his/her their claims/objections for transfer of shares and interest of the deceased member in the capital/Property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member as the Society deems fit. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt in the manner provided under the Bye-Laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society between 10AM To 5PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf of Savoy Co-op. Housing Society Ltd. Hon. Secretary

Place: Thane Date: 30th September 2024.

PUBLIC NOTICE

Mr. John Arthur Thanawala, a Member of RMG Unit No.5 CHS Ltd., having address at Building No.B/35, RMMS Sector, Gokuldhham, Goregaon (East), Mumbai 400063 and holding flat No.B/302, in the Society; died on **01-08-2011**, his son and only legal heir **Mr. Samuel John Joseph** has made an application for the transfer of shares of the deceased Member to his sole name.

The Society hereby invites claims or objections from any person/s, any other legal heir/s of the deceased member or other Claimants/Objectors to the transfer of the said shares and interest of the deceased Member in the capital/property of the Society within a period of 15 days from the publication of this notice with copies of such documents and other proofs supporting their claims/objections. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/property of the Society in such manner as is provided under the Bye-Laws of the Society. Claims/Objections (if any) received by the Society to transfer of shares and interest of the deceased Member in the capital/property of the Society shall be dealt with, in the manner provided under the Bye-Laws of the Society. A copy of the registered Bye-Laws of the Society is available for inspection by the Claimant/Objector in the office of the Society from the date of publication of the notice till the date of expiry of its period.

Secretary/Chairman RMG Unit No.5 C.H.S. Ltd., Building No.B/35, RMMG Sector, Gokuldhham, Goregaon(E), Mumbai-400063. Mobile:- 9892100201/9870556746

PUBLIC NOTICE
Notice is hereby given that our intending member **Mr. Samuel John Joseph** has misplaced/lost original Share certificate No.34 for five fully paid-up shares of Rs. 50/- each, distinctive numbers 166 to 170 (both inclusive) issued by RMG Unit No.5 CHS Ltd., (Building No.B/35, AISHWARYA, RMMS Sector, Gokuldhham, Goregaon (East), Mumbai 400063 in respect of flat No.B/302 in our society building premises.

Mr. Samuel John Joseph has also applied to our society for issue of duplicate Share Certificate against loss of above said original Share Certificate. Any person/s, financial Institution/s, Corporate body, Government authorities or Company having any right, title or interest of whatever nature by way of mortgage or sale in the above said flat or in the above said original Share Certificate are hereby informed to contact undersigned within 15 days' time from the date of publication of this notice failing which the claim/s or demand/s (if any) of such person/s shall be deemed to have been abandoned and thereafter We will issue duplicate Share Certificate in respect of above said flat.

Sd/- Secretary/Chairman RMG Unit No.5 C.H.S. Ltd., Building No.B/35, RMMG Sector, Gokuldhham, Goregaon(E), Mumbai-400063. Mobile:- 9892100201/9870556746

कऱ्ण्यासाठी परिचारिका नेमण्यास मान्यता देण्यात आली.स्वर्गीय आनंद दिघे यांच्या स्मरणार्थ एसटीच्या १४३ बस स्थानकांवर आनंद आरोग्य केंद्र या नावाने दवाखाना सुरू करण्यात येणार असून, माफक दरांमध्ये बस स्थानकांवरील प्रवाशां बरोबरच आसपासच्या सर्व नागरिकांना कमी दरांमध्ये विविध आरोग्य चाचण्या व औषधे एकाच छताखाली उपलब्ध करून देण्यात येणार आहे. यासाठी संबंधित संस्थांना बसस्थानकांवरील जागा उपलब्ध करून देण्यात येईल.एस. टी. महामंडळाच्या प्रत्येक बस स्थानकांवर त्या परिसरातील महिला बचत गटांना स्थानिक पदार्थ विक्री करण्यासाठी नाममात्र भाडे आकारून स्टॉल उपलब्ध करून देण्यात येणार आहे.

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

Finaleap

नोंदणीकृत कार्यालय: अ-२०६, २रा मजला, ग्रीन बिजनेस सेंटर, पुढमजी पेपर मिल्स समोर, आदिविध विलां हॉस्पिटलजवळ, चिंचवड, पुणे- ४११०३३.

शाखा कार्यालय: दुकान क्र. २०, अमरच्योती पार्ट १, कार्टामेनवेली, एस बी दिव्या शाळेच्या पुढे, पुणे लिंक रोड, कल्याण पुर्व-४११३०६.

शुद्धिपत्रक सूचना
फिनॉलिय फिनम्वेड प्रायव्हेट लिमिटेडच्या संदर्भात, दिनांक २६.०९.२०२४ रोजी मुंबई लक्षदीपच्या पृष्ठ क्र.०५ वर प्रकाशित सुचर्ण दागिने लिलावाकरिताची जाहीर सूचनेबाबत. मुंबई लक्षदीप, मराठी वृत्तपत्रात लिलावाची तारीख १ ऑक्टोबर, २०२४ अशी प्रसिद्ध करण्यात आली आहे जी चुकीची मुद्रित झाली आहे. कृपया सदर दिनांक १५ ऑक्टोबर, २०२४ असे वाचण्यात यावे. सर्व जणतेने कृपया याची नोंद घ्यावी.

सही/- प्राधिकृत स्वाक्षरीकर्ता
फिनॉलिय फिनम्वेड प्रायव्हेट लिमिटेड
ठिकाण: कल्याण दिनांक: ०२.१०.२०२४

जाहीर नोटिस

मी निलेश रामचंद्र विन्डे कळवितो की माझे वडील रामचंद्र महादेव विन्डे यांचे दि-२१/०९/२०१५ रोजी निधन झाले. ते बहुमुखर्ब महानगरपालिका येथे कामाला होते, तरी त्यांच्या पश्चात त्यांचे हयात वारस खालिलप्रमाणे आहेत.
१) निलेश रामचंद्र विन्डे – मुलगा
२)रितम पंढरीनाथ पाटिठ – मुलगी
३) जयश्रंढर रामचंद्र विन्डे – मुलगा.
तरी कोणासही काही आक्षेप असल्यास सात दिवसाच्या आत तहसिलदार कार्यालय जी नोर्थ विभाग दंडाधिकारी शाखा जिल्हा अधिकारी यांचे कार्यालय जुने जकात घर ओल्ड कस्टम हाऊस येथे तक्रार दाखल करावी.

जाहीर सूचना

श्री. होरा स्वामीनिरा मेहता यांचा वडीने निवारी फ्लॅट क्र.जी-२, ए.विंग, गीता पार्क कोहोसोलि, म्हणून जात इमारत, तसेच एक कार पार्किंग जागा, राववली पार्क कॉम्प्लेक्स, पश्चिम दुरगाती महामार्ग, बोरिवली (पुर्व), मुंबई-४००१०१ (यापुढे सरत जाणारे मुलगा) या जागेचे सर्व भाग व खंडांबाबत संसमयाने जनसभे येथे सूचना देण्यात येत आहे. सदर फ्लॅट लवची मुल व सारसे नये स्वामीनिरा कुसुम कौतिलाल भागत व स्वामीनिरा श्री. कौतिलाल विजयलाल भागत यांनी दिनांक ०४.०५.२००२ रोजीच्या कारागमनासुर श्रीमती शुभांगी एच. वेसविकार व श्री. रांशेष एच. वेसविकार, विक्रेते यांच्याकडून खेदी केली होती.

सदर श्रीमती कुसुम कौतिलाल भागत व श्री. कौतिलाल विजयलाल भागत यांना कुणीही नव्ही श्रीमती प्रिती कौतिलाल भागत या एकमेव कायदेशीर वारसदार आहेत. सदर श्रीमती प्रिती कौतिलाल भागत यांचे श्री. होरा विजयलाल मेहता यांच्यासह शिवा झाला होता. सदर श्रीमती प्रिती कौतिलाल भागत यांचे १८.११.२००३ रोजी निधन झाले.

आता, सदर श्री. कौतिलाल विजयलाल भागत यांचेही ११.०५.२००८ रोजी व श्रीमती कुसुम कौतिलाल भागत यांचेही १८.११.२०२३ रोजी निधन झाले.

सदर स्वामीनिरा श्रीमती प्रिती कौतिलाल भागत व श्री. होरा कौतिलाल मेहता यांना २ मुली नये श्रीमती मीनी मोहन सोमपती ऊर्फ निशी होरा मेहता व कुमारी नुसूर होरा मेहता हे आहेत. सदर श्रीमती निशी मोहन सोमपती ऊर्फ निशी होरा मेहता व कुमारी नुसूर होरा मेहता यांचे अर्णमधील विलेचे मुलुंग अधिकार, हक्क व हित त्यांचे वडील श्री. होरा विजयलाल मेहता यांचे याचे मुल कुमारी चिंका आहेत.

जर कोणा व्यक्तीस सदर जागेबाबत काही आक्षेप, अधिकार, हक्क, हित किंवा दावा असल्यास त्यांनी लेखी स्वरुपात आवश्यक दस्तावेजास आधारे आमचा कार्यालय पता: अॅड. राधिका एच. अॅड अंसोसिएट्स, कार्यालय क्र.१०१, राधा सिडेनॅरी, १५० फीट रोड, मॅकडॉनल्डस्च्या पुढे, सॅसस मॉलजवळ, भाईर पश्चिम, ठाणे-४०१०१० येथे सरत सूचना प्रकाशनापासून ३० दिवसात कळवावे. सदर प्रकाशनापासून ३० दिवसात दावा प्राप्त न झाल्यास सदर वारसा, जन्म, इच्छापत्र, नामांकन, भाडेवस्तू किंवा अन्य प्रकारे कोणाहीही दावा असल्यास तो त्याग केला आहे असे समजले जाईल.

सही/- अॅड. राधिका अरोरा अॅड अंसोसिएट्स कार्यालय क्र.१०१, राधा सिडेनॅरी, १५० फीट रोड, मॅकडॉनल्डस्च्या पुढे, सॅसस मॉलजवळ, भाईर पश्चिम, ठाणे-४०१०१०. दिनांक: ०२.१०.२०२४

ठिकाण: ठाणे

PUBLIC NOTICE
NOTICE is hereby given to the public at large that my client **MR. SHAILESH SURESH PANCHAL** is the owner of Flat No.2057, Ground Floor Building No. 58, Tilak Ganesh C.H.S. Ltd., Tilak Nagar, Chembur, Mumbai – 400089. That Late **KESHAVAL VITHALDAS PANCHAL** was the original owner in respect of the premises bearing Flat No.2057, Ground Floor Building No. 58, Tilak Ganesh C.H.S. Ltd. Tilak Nagar, Chembur, Mumbai – 400089 and that **KESHAVAL VITHALDAS PANCHAL** died intestate at Thane on 12/01/2008 and his wife **Late Smt. MANGUBEN KESHAVAL PANCHAL** died intestate at Thane on 18/09/2012 and (2) **Mr. Narayan Keshaval Panchal** also died intestate on 24/04/2012 and that vide Nomination the society transferred the said premises to the name of my client **MR. SHAILESH SURESH PANCHAL** and later the Builder also registered a Permanent Alternate Accommodation Agreement with my client **MR. SHAILESH SURESH PANCHAL** and he was allotted a new flat premises bearing **Flat No. 201, 2nd Floor, C-Wing, Building No. 58, Tilak Ganesh C.H.S. Ltd., Tilak Nagar, Chembur, Mumbai – 400089.**

Any person having any claim, right, title, interest in or against by way of inheritance, mortgage, mortgage, possession, sale, gift, lease, tenancy, lien, charges, trust or easement or otherwise in relation to the old and new premises mentioned above and the Nomination and Permanent Alternate Accommodation Agreement howsoever are hereby required to make the same known to the undersigned having office at 168/15, Nizamsuddin Bldg., Pipe Road, Kurla (W), Mumbai-70 within 15 days from the date of failing which the claim of such person/s will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter.

Sd/- **ANSARI SHAKEEL**
Place: Mumbai Date: 02.10.2024

मुंबई लक्षदीप

PUBLIC NOTICE
It is for general information that I, **RAVI MAVJI GOSIA S/O MAVJI JIVA GOSIA**, Residing at R-17b, 2nd Floor, 441 Marine street, 48/50 Lalji Chiba house, Navjeevan Wadi, Dhoobi Talao, Kalbadevi, Matro Cinema, Marine lines East, Mumbai - 400002, Maharashtra. Declare that name of mine has been wrongly written as **RAVI MAVJI GOSYA** in my all class educational documents Marksheet cum Certificates. The actual name of mine is **RAVI MAVJI GOSIA** which may be amended accordingly. It is certified that I have complied with other legal requirements in this Connection.

RAVI MAVJI GOSIA

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, श्री. दारा सतराशिर पुकले हे मालमता अर्थात फ्लॅट क्र.३०३, ३रा मजला, विंग-ए, क्षेत्रफळ २९.५ चौ.मी. (कोर्ट येथे), "बालाजी दर्शन कोहोसोलि," म्हणून जात सोसायटी, नवीन पन्वेल (पश्चिम), जि. रायगड, जमीन फ्लॅट क्र.३२, सेक्टर-१३, गाव पन्वेल, तालुका पन्वेल व जिल्हा रायगड येथील जागेचे मालक आहेत. पुढे सूचना देण्यात येत आहे की, खालील श्रेणी दस्तावेज अर्थात:

अ) श्री. अरवि आनंदराव पाटील व श्रीमती तपोजा अरवि पाटील, हस्तांतरकर्ते आणि श्रीमती शर्वाी प्रविण दुरावे व श्री. प्रविण सुधाकर दुरावे, हस्तांतरितांची यांच्या दरम्यान झालेला दिनांक २६.०९.२०१७ रोजीचा (नौद. क्र.पीव्हीएल-१०१३३-२०१७) विक्री कारागमा.

ब) श्री. अरवि आनंदराव पाटील व श्रीमती तपोजा अरवि पाटील, हस्तांतरकर्ते आणि श्रीमती शर्वाी प्रविण दुरावे व श्री. प्रविण सुधाकर दुरावे, हस्तांतरितांची यांच्या दरम्यान झालेला दिनांक १२.०९.२०१७ रोजीचा (नौद. क्र.पीव्हीएल-८९३५-२०१७) विक्री कारागमा. असे सदर मामलेमतेचे दस्तावेज मालकाकडून हवालते होते. जर कोणा व्यक्तीस सदर मामलेमतेवर अधिकार, हक्क, हित किंवा दावा असल्यास किंवा सदर मामलेमता किंवा दिनांक २६.०९.२०१७ रोजीचे विक्री कारागमा आणि दिनांक ०२.११.२०१७ रोजीचे विक्री कारागमाच्या ताबा असल्यास त्यांनी खालील स्वाक्षरीकरिताचे लेखी स्वरुपात सदर सूचना प्रकाशन तारखेपासून ७ दिवसास खालील स्वाक्षरीकरिताचे लेखी पोलोबाबतीसह लेखी पोलोबत किंवा रजिस्टर्ड पत्र एच.डी. मार्फत कळवावे.

अन्वया असे द्यावा त्याग किंवा स्वगित केले आहेत असे समजले जाईल आणि तदनुसार अशिरांचा वेळी व्यवहार पुर्ण केला जाईल आणि असे समजले जाईल की, सदर मामलेमता ही कोणाही अर्णभार, दावा किंवा कोणापासून मुक्त आहे आणि बँकेकडे तारणारी प्रक्रिया केली जाईल.

आज दिनांकीत २ ऑक्टोबर, २०२४

मनिय डी. निवारी अॅड अंसोसिएट्स वकील उच्च न्यायालय १०१ व १०२, श्री कुण्ण पार्क, सोपारकर हाऊस, रायोला शंकर रोड, चेदणी, ठाणे पश्चिम-४००६०७. (०२२-४६०९१६४०/९६१९३०२१३८)

जाहीर सूचना

माझे अशील जे रबीएफके फ्लॅट संख्येस मालक **श्रीमती हेमल अमिष मोदी व श्री. धार्मिक अमिष मोदी** यांच्याकडून फ्लॅट क्र.ए-७०३, ७वा मजला, क्षेत्रफळ ७५० चौ.फु. बिल्डअप क्षेत्र, स्टेट बँक ऑफ इंडिया एक्सप्रेसिज रांशेष को-ऑपरेटिव्ह हौसिंग सोसायटी लि. म्हणून जात इमारत, हरीद्वार नगर, शिपोली, बोविवली (पश्चिम), मुंबई-४०००९१ ही जागा **श्री. अरवि पवनजी शाह व श्री. चेतन पवनजी शाह** यांच्याकडून नौदणी क्र.बी.सीआरएल-१९४४२-२०२४ धारक दिनांक २६.०९.२०२४ रोजीचे नौद विक्री कारागमनासुर खेदी कर इच्छित आहे.

श्रीमती हेमल अमिष मोदी व श्री. धार्मिक अमिष मोदी हे सदर फ्लॅटवर एकेमेव मालक म्हणून अनुक्रमांक १३१ ते १३५ (दोन्हीही) असलेले ५ असेसं धारक भाग प्रमाणपत्र क्र.२७ चे हस्तांतर क्र.६६ नुसार सदर फ्लॅटचे मालक आहेत. कृपया नोंद असावी की, **श्रीमती हेमल अमिष मोदी व श्री. धार्मिक अमिष मोदी** यांचा याचे युनियन बँक ऑफ इंडिया गृहकर्ज क्रम १.९८.५०.०००१ - असे कर्ज आहे.

म्हणून मी याद्वारे सर्वसामान्य जनतेस कळवित आहे की, जर कोणा व्यक्तीस सदर जागेबाबत काही अधिकार, अधिकार, हक्क, हित किंवा दावा असल्यास त्यांनी लेखी स्वरुपात आवश्यक दस्तावेजास आधारे आमचा कार्यालय पता: अॅड. राधिका एच. अॅड अंसोसिएट्स, कार्यालय क्र.१०१, राधा सिडेनॅरी, १५० फीट रोड, मॅकडॉनल्डस्च्या पुढे, सॅसस मॉलजवळ, भाईर पश्चिम, ठाणे-४०१०१० येथे सरत सूचना प्रकाशनापासून ३० दिवसात कळवावे. सदर प्रकाशनापासून ३० दिवसात दावा प्राप्त न झाल्यास सदर वारसा, जन्म, इच्छापत्र, नामांकन, भाडेवस्तू किंवा अन्य प्रकारे कोणाहीही दावा असल्यास तो त्याग केला आहे असे समजले जाईल.

र वर संदर्भा

बुधवार, दि. २ ऑक्टोबर २०२४

उत्तरप्रदेश : मंदिरांमधून साईबाबांच्या मूर्ती हटवल्या

वाराणसी, दि.१ : उत्तरप्रदेशच्या वाराणसी येथे सनातन रक्षक दल संघटनेने तब्बल १० मंदिरांमधून साईबाबांच्या मूर्ती हटवल्या आहेत. या मूर्ती सन्मानपूर्वक हटवल्याची माहिती संघटनेच्या पदाधिकाऱ्यांनी दिली. यासंदर्भातील माहितीनुसार काशीच्या बडा गणेश मंदिर, पुरुषोत्तम मंदिर इत्यादी १० प्रमुख मंदिरांमधून साईबाबांच्या मूर्ती हटवण्यात आल्या आहेत. सनातन रक्षक दलाने याबाबत सांगितले की, आतापर्यंत आम्ही अज्ञानामधून साईबाबांची पूजा करत होतो. आता आम्ही मूर्ती हटवत आहोत. पूर्ण सन्मानासह मंदिर व्यवस्थापनाच्या मान्यतेनंतर साईबाबांच्या मूर्ती हटवण्यात येत आहेत. वाराणसीमध्ये मंदिरांमधून साईबाबांच्या मूर्ती हटवण्याची सुरुवात बडा गणेश मंदिर येथून करण्यात आली. सनातन रक्षक दलाच्या सदस्यांनी या मंदिरातील साईबाबांची मूर्ती कापडामध्ये गुंडाळून तिथून बाजूला केली. त्यानंतर इतर मंदिरातील मूर्ती हटवण्याची तयारी सुरू झाली आहे.

साईबाबांच्या मूर्ती हटवण्यामागेच कारण सांगताना सनातन रक्षक दलाने सांगितले की, आम्ही साई बाबांचे विरोधक नाही आहोत. मात्र शास्त्रानुसार कुठल्याही मंदिरामध्ये मृत माणसाची मूर्ती स्थापन करून तिची पूजा करणे वर्ज्य आहे. हिंदू धर्मानुसार मंदिरांमध्ये केवळ सूर्य, विष्णू, शिव, अर्धे आणि गणपती यांच्या स्वरूपात मूर्ती स्थापन केल्या जाऊ शकतात. यापूर्वी देखील शंकराचार्य स्वरूपानंद सरस्वती यांनी साई पूजेला विरोध केला होता. तर बागेश्वर धाम येथील धीरेंद्र शास्त्री यांनीही साई बाबांच्या पूजेला विरोध केला होता. ते म्हणाले होते की, मी साईबाबांचा विरोधक नाही. साईबाबांनी माहोत्सा म्हणून पूजा होऊ शकते. मात्र प्रामुत्ता म्हणून त्यांची पूजा होऊ शकत नाही.

पेजरस्फोट हा इस्त्रायलचा मास्टरस्ट्रोक- सैन्य प्रमुख

नवी दिल्ली, दि.१ : इस्त्रायलने गेल्या महिन्यात लेबनानमधील हिजबुल्लाह संघटनेच्या दहशतवाद्यांना पेजरच्या माध्यमातून स्फोट घडवून ठार केले होते. अशा प्रकारचे स्फोट घडवणे हा इस्त्रायलचा मास्टरस्ट्रोक होता असे मत सैन्य प्रमुख जनरल उपेंद्र क्षिवेदी यांनी व्यक्त केले. ते चाणक्य सुरक्षा चर्चासत्रामध्ये बोलत होते.
नुकतेच लेबनॉनमध्ये पेजर आणि वॉकी-टॉकीच्या स्फोटांमध्ये हिजबुल्लाह ४० दहशतवादी ठार झाले होते. तर ३ हजारानह अधिक जखमी झाले होते. याबाबत जनरल क्षिवेदी म्हणाले की, तुम्ही लढायला सुरुवात कराल त्या दिवशी युद्ध सुरू होत नाही. तर जेव्हा तुम्ही नियोजन सुरू करता तेव्हा खर्चा अर्थाने युद्ध सुरू झालेले असते. इस्त्रायलने आता आपले लष्करी लक्षा गाझा पट्टीवरून लेबनॉनच्या उररेकडील सीमेवर हलवले आहे. तिथे त्यांनी हिजबुल्लाहा लक्ष्य केले आहे. इस्त्रायलने काहीतरी वेगळे केले आहे. इस्त्रायलने ठरवले होते की, हमस हे त्यांचे प्राथमिक लक्ष्य आहे. इस्त्रायलने प्रथम हमसचा खात्मा केला. यानंतर दुसऱ्या बाजूला हिजबुल्लाह या दहशतवादी संघटनेवर लक्ष केंद्रित केले. पेजर्ससाठी तयार केलेली शेल कंपनी एक मास्टरस्ट्रोक होता असेही क्षिवेदी यांनी सांगितले.

इस्त्रायली गुप्तचर संस्था मोसादने डिह्लायसेसच्या बंटीरियर पीईटीएन ही अत्यंत स्फोटक वस्तू ठेवली होती. परिणामी बंटीरचे तापमान वाढल्याने त्यांचा स्फोट झाला. अमेरिकेच्या अधिकाऱ्यांच्या माहितीनुसार, पेजरचा मॉडेल क्रमांक एपी-९२४ असा होता. प्रत्येक पेजरमध्ये बंटीरजवळ एक ते दोन स्फोटक जोडली होती. लेबनॉनमध्ये घडनेच्या दिवशी दुपारी ३.३० वाजता या पेजर्सवर एक मेसिज आला. त्यानंतर पेजरमध्ये बसवलेली स्फोटक सक्रिय झाली होती. लेबनॉनमध्ये हिजबुल्लाह सदस्यांच्या पेजर आणि वॉकी-टॉकीच्या उतेराे.

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, १) श्री. विजय रावजीभाई दोडिया व २) श्री. महेश रावजीभाई दोडिया हे जागा अर्थात फ्लॅट क्र.३२ए, विंग डी, विन्टरघीन कोहोसोलि ची विन्टरघीन म्हणून जात इमारत, तसेच एक कार पार्किंग जागा, राववली पार्क कॉन्प्लेक्स, पश्चिम दुरगाती महामार्ग, बोरिवली (पुर्व), मुंबई-४०००६६, जमीन सीटीएस क्र.१६३-२, १६५, गाव मागाठाणे, तालुका बोरिवली, नोंदणी जिल्हा व उप-जिल्हा मुंबई शहर व मुंबई उपनगर येथील जागेचे मालक आहेत.

१) श्री. जितने महेश दोडिया व २) श्री. महेश रावजीभाई दोडिया हे फ्लॅट क्र.३२बी, विंग डी, विन्टरघीन कोहोसोलि ची विन्टरघीन म्हणून जात इमारत, तसेच एक कार पार्किंग जागा, राववली पार्क कॉन्प्लेक्स, पश्चिम दुरगाती महामार्ग, बोरिवली (पुर्व), मुंबई-४०००६६, जमीन सीटीएस क्र.१६३-२, १६५, गाव मागाठाणे, तालुका बोरिवली, नोंदणी जिल्हा व उप-जिल्हा मुंबई शहर व मुंबई उपनगर येथील जागेचे मालक आहेत.

आमचे अशील हे उपरोक्त मामलेमधील सर्व अधिकार, हक्क व हित १) श्री. विजय रावजीभाई दोडिया व २) श्री. महेश रावजीभाई दोडिया यांच्याकडून फ्लॅट क्र.३२ए या जागेबाबत आणि १) श्री. जितने महेश दोडिया व २) श्री. महेश रावजीभाई दोडिया यांच्याकडून फ्लॅट क्र.३२बी या जागेबाबत प्राप्त करण्याकरीता व्यवहार करित आहोत.

जर कोणा व्यक्तीस सदर मामलेमधील कोणीही, बक्षीस, अवलंबादल, ताराम, अधिकार, भाडेवस्तू, मालकीहक्क, वारसा किंवा अन्य इतर प्रकारे कोणतीही दावा, अधिकार, हक्क व हित असल्यास त्यांनी सदर त्यांचे दावाबाबत दस्तावेज व इतर पुराव्यांच्या प्रतीसह खाली नमुद केल्याया पत्त्यावर सदर सूचना प्रकाशन तारखेपासून ५ दिवसांसत खालील स्वाक्षरीकर्याकडे कळवावे. बिलित कावापतीव आक्षेप प्राप्त न झाल्यास असे समजले जाईल की, कोणीही दावदान नाहीत आणि उपरोक्त मामलेमतेच्या खेदीनकरीता आवश्यक कायदेशिर प्रक्रिया आमच्या अशिलाकडून पुर्ण केल्या जातील.

दिनांक: ०२.१०.२०२४
सही/- वकील स्मिता घाडी
पता: दुकान क्र.७६, ईएमपी७५, फेज ४, एक्झरझिव्ह मिलेनियम वीरार्डोज, ठाकूर गाव, कांविवली (पुर्व), मुंबई-४००१०१.

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

मुंबई दि.१ : मुंबई- पुणे मार्गावर धावणाऱ्या एसटीच्या ई-शिवनेरी बसमध्ये प्रवाशांना मदत करण्यासाठी हवाई सेवेच्या धर्तीवर आदरातिथ्य व्यवस्थापनाची सेवा देणारी शिवनेरी सुंदरी नेमण्यात येणार असून, प्रवाशांच्या तिकिटावर कोणताही अधिभार न लावता प्रवाशांना चांगल्या सेवा सुविधा देऊन गुणात्मक सेवेचा दर्जा उंचावेल अशी अभिनव योजना भविष्यात सुरू करण्यात येणार आहे.

एसटी महामंडळाचे अध्यक्ष भरत गोगावले यांच्या अध्यक्षतेखाली संचालक मंडळाची बैठक पार पडली. या बैठकीमध्ये मुंबई-पुणे मार्गावर धावणाऱ्या ई-शिवनेरी बसमध्ये प्रवाशांना मदत

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

रोज वाचा दै. मुंबई लक्षदीप

PUBLIC NOTICE
THE PUBLIC IN GENERAL is hereby informed by my client Mr.Avin Kumar Vishwanath Poojary is the owner of Flat No.1384 Second Floor Bldg. No.18 Goral Road Ratnasindhu C.H.S.L. Old M.H.B Colony Goral Road Borivali West, having area approximately 226 sq.ft. carpet and holding Share Certificate No. 23.distinctive nos. from 111 to 115 issued by the society. That the said flat was allotted to Shri. Bharat Vitthal Borkar by MHADA through Allotment Letter, which was sold by Shri. Bharat Vitthal Borkar to Mrs. Vranda Shekhar Shetty vide Sale agreement dtd. 3-02-1995, subsequently Mrs. Vranda Shekhar Shetty sold the said flat to Mrs. Indraben Ghanshyam Soni alias Dhanak vide sale agreement dtd. 26-12-1995 and thereafter it was sold to my client Avin Kumar Vishwanath, that all these chain of agreements along with original Allotment letter of Mhada has been misl/ misplaced while on 15-04-2024, the police complaint has been registered online vide Lost Report No.67341-2024, dt. 21-06-2024 at MHB colony Police station. Any persons or company having any rights, title, claim or interest in the said Room, by way of sale, inheritance, possession, succession, mortgage, lien, lease, gift, legal heir claim or otherwise howsoever in respect of the same, shall intimate the objection in writing to the undersigned with supporting documents therefor within 15 (Fifteen) days from the date of publication of this notice. If any claims received thereafter from anyone shall not be considered and shall be deemed to have been waived and/or abandoned. Thereafter my client shall be free to get transfer the share of deceased in the said Room in her name and will be free to sale, transfer, Gift the said Room to any other purchasers or person/ party.

Sd/-
Adv. Sameer Kharatete
G-3, Anundya CSH Ltd.,
Market Lane, Nr. Borivali Court,Borivali West,
Mumbai - 92 Mobile : 7039475580
Place : Mumbai. Date : 02-10-2024

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्री. मोहम्मद तकी फेझी हे कुमारी डिग्रान फेझी यांच्यासह फ्लॅट क्र.बी/११, गंग विहार रिसिडेंसी को-ऑप.होसोलि., १४२, एम.सी.डी. रोड, अंधेरी (पू.), मुंबई-४०००५८ या जागेचे संयुक्त मालक आहेत, याचे २९.०८.२०२४ रोजी निघन झाले आणि त्याची मुलगी कुमारी डिग्रान फेझी यांनी मलाच्या असेसमेंट दावा वरून आले आणि सोसायटीमध्ये सदस्यावकरीता अर्ज केला आहे.

आम्ही याद्वारे, सोसायटीच्या भांडवल/मिळकतीमधील, मत सभाद्वारास सदर सदस्य व हितसंबंधीचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप येणारे याचाकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेचा प्रसिध्दीपासून २५ (पंधरा) दिवसांन सोसायटीच्या भांडवल/मिळकतीमधील मत सभाद्वारास किंवा अन्य पक्षाच्या प्रतिनि मागितल्या येत आहेत. व दिल्याच्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मसल सभाद्वाराच्या सोसायटीच्या भांडवल/मिळकतीमधील असेसमें व हितसंबंधीची सोसायटी उक्तीनेतीतल मुलगीमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी अवेल.

आज दिनांकीत २ ऑक्टोबर, २०२४, मुंबई

लिंगल रेडिंज वकील उच्च न्यायालय कार्यालय क्र.२, तळमजला, शांती निवास कोहोसोलो , इमारत क्र.१, पटेल इस्टेट, सी.पी. रोड, कांविवली (पुर्व), मुंबई-४००१०१.
सू.२८५८००३१

PUNIT SUNIL GARODIA
(Advocate, High Court, Mumbai)
Place: Bhayander Date :02.10.2024

NOTICE

Mr. Taher Tayeabali Thanawala, a member of Savoy Co-operative Housing Society Ltd. having address at Raheja Gardens, Thane and holding **Flat No. B-704** in the building of the Society, died on 18th December 2018 without making any nomination.

The Society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the Society within a period of 7 days from the publication of this notice, with copies of such documents and other proofs in support of his/her their claims/objections for transfer of shares and interest of the deceased member in the capital/Property of the Society. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member as provided under the Bye-Laws of the Society. The claims/objections, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the Society shall be dealt in the manner provided under the Bye-Laws of the Society. A copy of the registered Bye-laws of the Society is available for inspection by the claimants/objectors, in the office of the Society between 10AM To 5PM from the date of publication of the notice till the date of expiry of its period.

For and on behalf of Savoy Co-op. Housing Society Ltd. Hon. Secretary

Place: Thane Date: 30th September 2024.

PUBLIC NOTICE

Mr. John Arthur Thawalla, a Member of RMG Unit No.5 CHS Ltd., having address at Building No.B/35, RMMS Sector, Gokuldhham, Goregaon (East.) Mumbai 400063 and holding flat No.B/302, in the Society; died on **01-08-2011**, his son and only legal heir **Mr. Samuel John Joseph** has made an application for the transfer of shares of the deceased Member to his sole name.

The Society hereby invites claims or objections from any person/s, any other legal heir/s of the deceased member or other Claimants/Objectors to the transfer of the said shares and interest of the deceased Member in the capital/property of the Society within a period of 15 days from the publication of this notice with copies of such documents and other proofs supporting their claims/objections. If no claims/objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased Member in the capital/property of the Society in such manner as is provided under the Bye-Laws of the Society. Claims/Objections (if any) received by the Society to transfer of shares and interest of the deceased Member in the capital/property of the Society shall be dealt with, in the manner provided under the Bye-Laws of the Society. A copy of the registered Bye-Laws of the Society is available for inspection by the Claimant/Objector in the office of the Society from the date of publication of the notice till the date of expiry of its period.

Secretary/Chairman RMG Unit No.5 C.H.S. Ltd., Building No.B/35, RMMG Sector, Gokuldhham, Goregaon(E), Mumbai-400063. Mobile:- 9892100201/9870556746

PUBLIC NOTICE

Notice is hereby given that our intending member **Mr. Samuel John Joseph** has misplaced/lost original Share certificate No.34 for five fully paid-up shares of Rs. 50/- each, distinctive numbers 166 to 170 (both inclusive) issued by RMG Unit No.5 CHS Ltd., (Building No.B/35, AISHWARYA, RMMS Sector, Gokuldhham, Goregaon (East.) Mumbai 400063 in respect of flat No.B/302 in our society building premises.

Mr. Samuel John Joseph has also applied to our society for issue of duplicate Share Certificate against loss of above said original Share Certificate.

Any person/s, financial Institution/s, Corporate body, Government authorities or Company having any right, title or interest of whatever nature by way of mortgage or sale in the above said flat or in the above said original Share Certificate are hereby informed to contact undersigned within 15 days' time from the date of publication of this notice failing which the claim/s or demand/s (if any) of such person/s shall be deemed to have been abandoned and thereafter We will issue duplicate Share Certificate in respect of above said flat.

Sd/- Secretary/Chairman RMG Unit No.5 C.H.S. Ltd., Building No.B/35, RMMG Sector, Gokuldhham, Goregaon(E), Mumbai-400063. Mobile:- 9892100201/9870556746

करण्यासाठी परिचारिका नेमण्यास मान्यता देण्यात आली.स्वर्गीय आनंद दिघे यांच्या स्मरणार्थ एसटीच्या १४३ बस स्थानकांवर आनंद आरोग्य केंद्र या नावाने दवाखाना सुरू करण्यात येणार असून, माफक दरांमध्ये बस स्थानकांवरील प्रवाशां बरोबरच आसपासच्या सर्व नागरिकांना कमी दरांमध्ये विविध आरोग्य चाचण्या व औषधे एकाच छताखाली उपलब्ध करून देण्यात येणार आहे. यासाठी संबंधित संस्थांना बसस्थानकांवरील जागा उपलब्ध करून देण्यात येईल.एस. टी. महामंडळाच्या प्रत्येक बस स्थानकांवर त्या परिसरातील महिला बचत गटांना स्थानिक पदार्थ विक्री करण्यासाठी नाममात्र भाडे आकारून स्टॉल उपलब्ध करून देण्यात येणार आहे.

आता एसटीच्या ई शिवनेरी बस मध्ये शिवनेरी सुंदरी !

Finaleap

नोंदणीकृत कार्यालय: अ-२०६, २रा मजला, ग्रीन्स बिजनेस सेंटर, पुढमजी पेपर मिल्स समोर, आदिविध विलां हॉस्पिटलजवळ, चिंचवड, पुणे- ४११०३३.

शाखा कार्यालय: दुकान क्र. २०, अमरच्योती पार्ट १, कार्टामेनवेली, एस बी दिव्या शाळेच्या पुढे, पुणे लिंक रोड, कल्याण पुर्व-४११३०६.

शुद्धिपत्रक सूचना
फिनॉलिय फिनम्वेल्स प्रायव्हेट लिमिटेडच्या संदर्भात, दिनांक २६.०९.२०२४ रोजी मुंबई लक्षदीपच्या पृष्ठ क्र.०५ वर प्रकाशित सुचर्ण दागिनं लितावकाशकरीतीची जाहीर सूचनेबाबत. मुंबई लक्षदीप, मराठी वृत्तपत्रात लितावकाशी तारीख १ ऑक्टोबर, २०२४ अशी प्रसिद्ध करण्यात आली आहे जी चुकीची मुद्रित झाली आहे. कृपया सदर दिनांक १५ ऑक्टोबर, २०२४ असे वाचण्यात यावे. सर्व जणतेने कृपया याची नोंद घ्यावी.

सही/- प्राधिकृत स्वाक्षरीकर्ता
फिनॉलिय फिनम्वेल्स प्रायव्हेट लिमिटेड
ठिकाण: कल्याण दिनांक: ०२.१०.२०२४

जाहीर नोटिस

मी निलेश रामचंद्र विन्डे कळवितो की माझे वडील रामचंद्र महादेव विन्डे यांचे दि-२१/०९/२०१५ रोजी निधन झाले. ते बहुमुखर्ब महानगरपालिका येथे कामाला होते, तरी त्यांच्या पश्चात त्यांचे हयात वारस खालिलप्रमाणे आहेत.
१) निलेश रामचंद्र विन्डे – मुलगा
२)रितम पंढरीनाथ पाटिठ – मुलगी
३) जयश्रंद्ध रामचंद्र विन्डे – मुलगा.
तरी कोणासही काही आक्षेप असल्यास सात दिवसाच्या आत तहसिलदार कार्यालय जी नोर्थ विभाग दंडाधिकारी शाखा जिल्हा अधिकारी यांचे कार्यालय जुने जकात घर ओल्ड कस्टम हाऊस येथे तक्रार दाखल करावी.

जाहीर सूचना

श्री. होरा स्वामीनारायण मेहता यांचा वडीने निवारी फ्लॅट क्र.जी-२, ए.विंग, गीता पार्क कोहोसोलि, म्हणून जात इमारत, तसेच एक कार पार्किंग, १५० फीट रोड, मंडावी नगरावजवळ, भाईर (पश्चिम), ठाणे-४०११०१ (यापुढे सरत जाण्यास मुल सदर्भ) या जागेचे सर्व भाग व खंडांबाबत संसमम्यन जनसभ येथे सूचना देण्यात येत आहे. सदर फ्लॅट लवची मुल व सार्से नये स्वामीन श्रीकृष्ण कौतिलाल भागत व स्वामीन श्री. कौतिलाल विठ्ठलाल भागत यांनी दिनांक ०४.०५.२००२ रोजीच्या कारागमनासुर श्रीमती शुभांगी एच. वेसविका व श्री. रांशेण एच. वेसविका, विक्रेतेने यांच्याकडून खेदी केली होती.

सर श्रीमती कुसुम कौतिलाल भागत व श्री. कौतिलाल विठ्ठलाल भागत यांना कुणीही नव श्रीमती प्रिती कौतिलाल भागत या एकेमेव कायदेशीर वास्तदात आहेत. सर श्रीमती प्रिती कौतिलाल भागत यांचे श्री. होरा नवितलाल मेहता यांच्यासह विवाहा झाला. सर श्रीमती प्रिती कौतिलाल भागत यांचे १८.११.२००३ रोजी निघन झाले.

आता, सर श्री. कौतिलाल विठ्ठलाल भागत यांचेही १८.०५.२००८ रोजी व श्रीमती कुसुम कौतिलाल भागत यांचेही १८.११.२०२३ रोजी निघन झाले.

सर स्वामीन श्रीमती प्रिती कौतिलाल भागत व श्री. होरा कौतिलाल मेहता यांना २ मुली नये श्रीमती मीनी मोहन सोमपती ऊर्फ निशि होरा मेहता व कुमारी नुसूर होरा मेहता हे आहेत. सर श्रीमती निशि मोहन सोमपती ऊर्फ निशि होरा मेहता व कुमारी नुसूर होरा मेहता यांचे अर्णमधील विलेचे मुलुंग अधिकार, हक्क व हित त्यांचे वडील श्री. होरा नवितलाल मेहता यांचे मुल कुसुम कौतिलाल भागत यांचे मुल करणजी विका आहे.

जर कोणा व्यक्तीस सर जागेबाबत काही आक्षेप, अधिकार, हक्क, हित किंवा दावा असल्यास त्यांनी लेखी व्यवधान आवश्यक दस्तावेजास आधारे आमचा कार्यालय पता: अॅड. राधिका एच. अॅड अंसोसिएट्स, कार्यालय क्र.१०१, राधा सिडेनरी, १५० फीट रोड, मंडावीनडसच्या पुढे, सॅसस मॉलजवळ, भाईर (पश्चिम), ठाणे-४०११०१ येथे सरत सूचना प्रकाशनापासून ३० दिवसात कळवावे. सरत प्रकाशनापासून ३० दिवसात दावा प्राप्त न झाल्यास सरत वारसा, जन्म, इच्छापत्र, नामांकन, भाडेवस्तू किंवा अन्य प्रकारे कोणाहीही दावा असल्यास तो त्याग केला आहे असे समजले जाईल.

सही/- अॅड. राधिका अरोरा अॅड अंसोसिएट्स कार्यालय क्र.१०१, राधा सिडेनरी, १५० फीट रोड, मंडावीनडसच्या पुढे, सॅसस मॉलजवळ, भाईर (पश्चिम), ठाणे-४०११०१. दिनांक: ०२.१०.२०२४

सही/- अॅड. राधिका अरोरा अॅड अंसोसिएट्स कार्यालय क्र.१०१, राधा सिडेनरी, १५० फीट रोड, मंडावीनडसच्या पुढे, सॅसस मॉलजवळ, भाईर (पश्चिम), ठाणे-४०११०१.

ठिकाण: ठाणे दिनांक: ०२.१०.२०२४

PUBLIC NOTICE
NOTICE is hereby given to the public at large that my client **MR. SHAILESH SURESH PANCHAL** is the owner of Flat No.2057, Ground Floor Building No. 58, Tilak Ganesh C.H.S. Ltd., Tilak Nagar, Chembur, Mumbai – 400089. That Late **KESHAVAL VITHALDAS PANCHAL** was the original owner in respect of the premises bearing Flat No.2057, Ground Floor Building No. 58, Tilak Ganesh C.H.S. Ltd. Tilak Nagar, Chembur, Mumbai – 400089 and that **KESHAVAL VITHALDAS PANCHAL** died intestate at Thane on 12/01/2008 and his wife **Late Smt. MANGUBEN KESHAVAL PANCHAL** died intestate at Thane on 18/09/2012 and (2) **Mr. Narayan Keshaval Panchal** also died intestate on 24/04/2012 and that vide Nomination the society transferred the said premises to the name of my client **MR. SHAILESH SURESH PANCHAL** and later the Builder also registered a Permanent Alternate Accommodation Agreement with my client **MR. SHAILESH SURESH PANCHAL** and he was allotted a new flat premises bearing **Flat No. 201, 2nd Floor, C-Wing, Building No. 58, Tilak Ganesh C.H.S. Ltd., Tilak Nagar, Chembur, Mumbai – 400089.**

Any person having any claim, right, title, interest in or against by way of inheritance, mortgage, mortgage, possession, sale, gift, lease, tenancy, lien, charges, trust or easement or otherwise in relation to the old and new premises mentioned above and the Nomination and Permanent Alternate Accommodation Agreement howsoever are hereby required to make the same known to the undersigned having office at 168/15, Nizamuddin Bldg., Pipe Road, Kurla (W), Mumbai-70 within 15 days from the date of failing which the claim of such person/s will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter.

Sd/- **ANSARI SHAKEEL**
Place: Mumbai Date : 02.10.2024 ADVOCATE HIGH COURT

मुंबई लक्षदीप

PUBLIC NOTICE
It is for general information that I, **RAVI MAVJI GOSIA S/O MAVJI JIVA GOSIA**, Residing at R-17b, 2nd Floor, 441 Marine street, 48/50 Lalji Chiba house, Navjeevan Wadi, Dhoobi Talao, Kalbadevi, Matro Cinema, Marine lines East, Mumbai - 400002, Maharashtra. Declare that name of mine has been wrongly written as **RAVI MAVJI GOSYA** in my all class educational documents Marksheet cum Certificates. The actual name of mine is **RAVI MAVJI GOSIA** which may be amended accordingly. It is certified that I have complied with other legal requirements in this Connection.

RAVI MAVJI GOSIA

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, श्री. दारा सतराशिर पुकले हे मालमत्ता अर्जात फ्लॅट क्र.३०३, ३रा मजला, विंग-ए, क्षेत्रफळ २९.५ चौ.मी. (कोर्ट येथे), "बालाजी दर्शन कोहोसोलि," म्हणून जात सोसायदी, नवीन पन्वेल (पश्चिम), जि. रायगड, जमीन फ्लॅट क्र.३२, सेक्टर-१३, गाव पन्वेल, तालुका पन्वेल व जिल्हा रायगड येथील जागेचे मालक आहेत. पुढे सूचना देण्यात येत आहे की, खालील श्रेणी दस्तावेज अर्थात:

अ) श्री. अरज आनंदराव पाटील व श्रीमती तपोजा अरज पाटील, हस्तांतर्कते आणि श्रीमती शर्वाी प्रविण दुरावे व श्री. प्रविण सुधाकर दुरावे, हस्तांतर्तीत यांच्या दायत्या झालेला दिनांक २६.०९.२०१७ रोजीचा (नौद. क्र.पीव्हीएल-१०१३३-२०१७) विक्री कारागमा.

ब) श्री. अरज आनंदराव पाटील व श्रीमती तपोजा अरज पाटील, हस्तांतर्कते आणि श्रीमती शर्वाी प्रविण दुरावे व श्री. प्रविण सुधाकर दुरावे, हस्तांतर्तीत यांच्या दायत्या झालेला दिनांक १२.०९.२०१७ रोजीचा (नौद. क्र.पीव्हीएल-८९३५-२०१७) विक्री कारागमा. असे सदर मामलेमते दस्तावेज मालकाकडून हवालते होते. जर कोणा व्यक्तीस सदर मामलेमतेर अधिकार, हक्क, हित किंवा दावा असल्यास किंवा सदर मामलेमतेर किंवा दिनांक २६.०९.२०१७ रोजीचे विक्री कारागमा आणि दिनांक ०२.११.२०१७ रोजीचे विक्री कारागमाच्या ताबा असल्यास त्यांनी खालील स्वाक्षरीकर्याकडे लेखी व्यवधान सदर सूचना प्रकाशन तारखेपासून ३० दिवसात खालील स्वाक्षरीकर्याकडे याणे पोहोचवण्यासाठीह सतेम पोहोच माफक किंवा रजिस्टर्ड पोस्ट ए.डी. मार्फत कळवावे.

अन्वया असे द्यावा त्याग किंवा स्वगित केले आहेत असे समजले जाईल आणि तदनुसर अशिरांचा वेळी व्यवहार पुर्ण केला जाईल आणि असे समजले जाईल की, सदर मामलेमती ही कोणाही अधिभार, दावा किंवा कोणापासून मुक्त आहे आणि बँकेकडे तारणारी प्रक्रिया केली जाईल.

आज दिनांकीत २ ऑक्टोबर, २०२४

मनिय डी. निवारी अॅड असोसिएट्स वकील उच्च न्यायालय १०१ व १०२, श्री कुण्ण पार्क, सोपारकर हाऊस, रायोला शंकर रोड, चेदणी, ठाणे पश्चिम-४००६०७. (०२२-४६०९१६४०/९६१९३०२१३८)

जाहीर सूचना

माझे अशील येे रबीएफके फ्लॅट संसुक्त मालक श्रीमती हेमल अमिण मोदी व श्री. धार्मिक अमिण मोदी यांच्याकडून फ्लॅट क्र.ए-७०३, ७वा मजला, क्षेत्रफळ ७५० चौ.फु. बिल्डअप क्षेत्र, स्टेट बँक ऑफ इंडिया एक्सप्रेसिज रांशे को-ऑपरेटिव्ह हौसिंग सोसायटी लि. म्हणून जात इमारत, हरिद्वार नगर, शिपोली, बोविवली (पश्चिम), मुंबई-४०००९१ ही जागा श्री. अरज पवनजी शाह व श्री. चेतन पवनजी शाह यांच्याकडून नौदणी क्र.बी.आरएलए-१९४४-२०२४ धारक दिनांक २६.०९.२०२४ रोजीचे नौद विक्री कारागमनुसार खेदी कर इच्छित आहे.

श्रीमती हेमल अमिण मोदी व श्री. धार्मिक अमिण मोदी हे सदर फ्लॅटवर एकेमेव मालक म्हणून अनुक्रमांक १३१ ते १३५ (दोन्हीही) असलेले ५ असेसं धारक भाग प्रमाणपत्र क्र.२७ चे हस्तांतर्त क्र.६६ नुसार सदर फ्लॅटचे मालक आहेत. कृपया नौद अन्वयी की, श्रीमती हेमल अमिण मोदी व श्री. धार्मिक अमिण मोदी यांचा याचे युनियन बँक ऑफ इंडिया गृहकर्ज क्रम १.९८.५०,०००/- असे कर्ज आहे.

म्हणून मी याद्वारे सर्वसामान्य जनतेस कळवित आहे की, जर कोणा व्यक्तीस सदर जागेबाबत काही अधिकार, हक्क, हित किंवा दावा असल्यास त्यांनी लेखी व्यवधान आवश्यक दस्तावेजास आधारे आमचा कार्यालय पता: अॅड. राधिका एच. अॅड अंसोसिएट्स, कार्यालय क्र.१०१, राधा सिडेनरी, १५० फ